PUBLIC ANNOUNCEMENT UNDER THE PROVISIONS OF REGULATION 3(1) AND 4 READ WITH REGULATIONS 13 (1), 14, AND 15 (1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF SHAH FOODS LIMITED ("SHAHFOOD/TARGET COMPANY/TC")

Open offer for acquisition of 1,55,350 (One Lakh Fifty Five Thousand Three Hundred Fifty Only) fully paid up Equity Shares of face value of ₹10/- each ("Equity Shares"), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Shah Foods Limited ("SHAHFOOD" or "Target Company" or "TC") from the public shareholders of Shah Foods Limited ("SHAHFOOD" or the "Target Company" or "TC") at an offer price of ₹100.00/- (Rupees One Hundred Only) per Equity share of the Target Company by Mr. Amit Bhandari (Acquirer No. 1) Mr. Ankit Bhandari (Acquirer No. 2), Mrs. Hemakshi Manan Patel (Acquirer No. 3), Mrs. Indu Omprakash Bhandari (Acquirer No. 4), Mrs. Kirtiben Rajesh Kumar Patel (Acquirer No. 5), Mr. Manan Rajesh Patel (Acquirer No. 6) and, Mr. Omprakash Bhandari (Acquirer No. 7) (hereinafter collectively refer to as "acquirers") pursuant to and in compliance with regulation 3(1) & 4 of the Securities and Exchange Board Of India (Substantial Acquisition Of Shares And Takeovers) Regulations 2011, as amended ("SEBI (SAST) Regulations").

This Public Announcement ("PA") is being issued by GYR Capital Advisors Private Limited ("Manager to the Offer") for and on behalf of the Acquirers to the Public Shareholders of the Target Company, pursuant to and in compliance with, amongst others, Regulation 3(1) & 4 read with Regulations 13, 14, and 15(1) and other applicable provisions of the of SEBI (SAST) Regulations.

1) OFFER DETAILS

- Size: This Open Offer is being made to the public shareholders to acquire up to 1,55,350 Equity Shares of face value of ₹10/- (Rupees Ten Only) each of the Target Company ("Equity Shares") constituting 26.00% of the fully diluted Equity Share Capital/Voting capital of the Target Company, subject to the terms and conditions mentioned in this PA, the Detailed Public Statement that will be published and the Letter of Offer that is proposed to be issued in accordance with the SEBI (SAST) Regulations.
- Price / Consideration: This Open Offer is being made at a price of ₹100/- (Rupees One Hundred Only) ("Offer Price") which is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance of the Open Offer, the total consideration payable to the Public Shareholders by the Acquirers in accordance with the SEBI (SAST) Regulations will be ₹1,55,35,000 (Indian Rupees One Crore Fifty Five Lakhs Thirty Five Thousand only)
- Mode of Payment: The Offer Price is payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- Type of Offer: This is a triggered offer, being made by the Acquirers in accordance with Regulation 3(1) & 4 of the SEBI (SAST) Regulations. The offer is not subject to any minimum level of acceptance.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

Details of underlying Transaction							
Type of Trans-	Mode of Transaction	Shares / Voting Rights acquired / proposed to be acquired		Total Conside- ration for Shares /	Mode of payment	Regulation	
(Direct / Indirect)	(Agreement / Allotment / Market Purchase)	Number	% vis a vis total Equity / Share Capital	Voting Rights (VR) acquired (₹ in Crores)	(Cash / Securitie s)	which has triggered	
Direct Acquisition	Share Purchase Agreement ("SPA") dated May 15, 2023	2,92,400 Equity Shares	48.94%	2.92	Cash	Reg. 3(1) & 4	

Note:

- Promoter Seller has irrevocably agreed to relinquish the management control of the Target Company in favour of the Acquirers.
- Upon completion of the Offer, the existing Promoter Sellers shall cease to be promoters of the Target Company and the Acquirers shall be the new promoters of the Target Company, subject to compliance with conditions specified in Regulation 31A of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015, as amended.

3) ACQUIRERS

Details	Acquirer No. 1	Acquirer No. 2	Acquirer No. 3	Acquirer No. 4	Acquirer No. 5	Acquirer No. 6	Acquirer No. 7	Total	
Name of Acquirer(s)	Mr. Amit Bhandari	Mr. Ankit Bhandari	Mrs. Hemakshi Manan Patel	Mrs. Indu Omprakash Bhandari	Mrs. Kirtiben Rajesh Kumar Patel	Mr. Manan Rajesh Patel	Mr. Omprakash Bhandari	NA	
Address	19/440, Satyagrah Chaavni, Satellite Road, Ahmadabad City, Manekbag, Ahmedabad, Gujarat- 380015	Lane 19 Plot N0.440 Satyagrah Chaavni, ISRO Satellite Road, Ahmedabad City, Ambawadi Vistar Ahmedabad	61, Basant Bahar 1, Gala Gymkhana Road, South Bopal, Bopal, Ahmedabad, Gujarat- 380058	19/440 Satyagrah Chaavni, Satellite Road, Ahmadabad City, Ambawadi Vistar, Ahmadabad, Gujarat-380015	61, Basant Bahar 1, Gala Gymkhana Road, South Bopal, Ahmedabad, Gujarat- 380058	61, Basant Bahar 1, Gala Gymkhana Road, South Bopal, Ahmedabad, Gujarat- 380058	19/440 Satyagrah Chaavni, Satellite Road, Ahmadabad City, Ambawadi Vistar, Ahmadabad, Gujarat-380015	NA	
Names of Persons in Control / Promoters of Acquirers where Acquirer are Companies	NA	NA	NA	NA	NA	NA	NA	NA	
Name of the Group, if any, to which the Acquirer belongs to	NA	NA	NA	NA	NA	NA	NA	NA	
Pre Transaction Shareholding (A)									
Number	-	-	-	140	-	-	-	140	
% of total Equity Shares Capital	-	-	-	Negligible	-	-	-	Negligible	
Equity Shares acquired through SP	A transaction (B)								
Number	35,000	35,000	50,000	41,200	50,000	46,200	35,000	2,92,400	
% of total Equity Shares Capital	5.86%	5.86%	8.37%	6.90%	8.37%	7.73%	5.86%	48.94%	
Equity Shares proposed to be acqui	uired through Offer transaction assuming full acceptance (C)								
Number	1,55,350(One Lakh Fifty Five Thousand Three Hundred Fifty)								
% of total Equity Shares Capital	26.00% (Twenty-Six Percent)								
Proposed shareholding after the acc	Proposed shareholding after the acquisition of shares which triggered the Open Offer (A+B+C)								
Number	4,47,890 (Four Lakh Forty Seven Thousand Eight Hundred Ninety Only)								
% of total Equity Shares Capital	74.96% (Seventy Four point Nine Six)								
Any other interest in the TC	As on date of this Public Announcement, except for execution of the Share Purchase Agreement and Acquirer No. 4 being the existing shareholder of the target company, they do not have any other interest or any other relationship in or with the Target Company.								

Note: Due to the operation of Regulation 2(1)(q) of the SEBI (SAST) Regulations there could be persons who could be deemed to be acting in concert with the Acquirer. However, such persons are not persons acting in concert for the purposes of this Open Offer.

4) DETAILS OF SELLING SHAREHOLDERS:

		Details of shares held by the Sellers					
	Part of Promoter Group (Yes / No)	Pre Tra	ansaction	Post Transaction			
Name of Sellers		Number of Equity Shares	% of fully diluted Equity Share Capital of the Target Company	Number of Equity Shares	% of fully diluted Equity Share Capital of the Target Company		
M/s Pradip Shah HUF	Yes	4,500	0.75	3,201	0.54		
Mr. Pradip P Shah	Yes	67,955	11.37	Nil	Nil		
M/s Sushil Panalal Shah HUF	Yes	3,000	0.50	Nil	Nil		
Mr. Virendra Popatlal Shah	Yes	29,800	4.99	Nil	Nil		
Mrs. Bimal Virendra Shah	Yes	5,500	0.92	Nil	Nil		
Mr. Shrichand Rambriksh Kahar	Yes	200	0.03	Nil	Nil		
Mr. Sushil Panalal Shah	Yes	31,350	5.25	Nil	Nil		
Mr. Nirav Janak Shah	Yes	29,921	5.01	Nil	Nil		
Mrs. Pushpa Janak Shah	Yes	53,620	8.97	Nil	Nil		
Mrs. Neha Kunal Vin	Yes	7,900	1.32	Nil	Nil		
Mrs. Kalpana Virendra Shah	Yes	11,000	1.84	Nil	Nil		
Mrs. Sudha Shah	Yes	25,000	4.18	Nil	Nil		
Mr. Karan Pradip Shah	Yes	12,200	2.04	Nil	Nil		
Mr. Pradip Amrutlal Panchal	No	13,655	2.29	Nil	Nil		
Total		2,95,601	49.47%	3,201	0.54%		

Post the completion of Offer formalities, the Promoter Seller shall be reclassified to public category in accordance with the provisions of Regulation 31A of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 as amended

5) TARGET COMPANY

Name:	Shah Foods Limited					
CIN No:	L65900MH2010PLC210471					
Registered Office:	Chhatral, Kalol-Mehsana Highway, Taluka Kalol Gandhinagar Gujarat 382729 India.					
Exchange where the Equity shares of the Target Company are listed	BSE Limited (Scrip Code: SHAHFOOD / 519031)					
ISIN	INE455D01012					

6) OTHER DETAILS

• The DPS to be issued pursuant to this PA in accordance with Regulations 13(4), 14(3), and 15 (2) and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this PA, i.e. on or before Monday, May 22, 2023. The DPS shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, the Promoter Seller, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.

- This PA is made in compliance with Regulation 13 (1) of the SEBI (SAST) Regulations. The Acquirers accept full responsibility for the information contained in this PA.
- The Acquirers undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations, 2011 and have adequate financial resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.
- The Acquirers have no intention to delist the equity shares of the Target Company and intend to retain the listed status on BSE Limited.
- The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations. This PA is not being issued pursuant to a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Sellers contained in this PA has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.
- In this PA, all references to ₹ are references to the Indian Rupees.

ISSUED BY MANAGER TO THE OFFER:



GYR Capital Advisors Private Limited

(CIN No.: U67200GJ2017PTC096908)

428, Gala Empire, Near J B Tower, Drive in Road,

Thaltej, Ahmedabad, Gujarat – 380 054;

Tel. No.: +91-8777564648;

Email: <u>info@gyrcapitaladvisors.com;</u> Website: <u>www.gyrcapitaladvisors.com;</u> Contact Person: Mr. Mohit Baid

SEBI Registration Number: INM000012810

For and on behalf of the Acquirers:

Mr. Amit Bhandari (Acquirer No. 1)	Mr. Ankit Bhandari (Acquirer No. 2)	Mrs. Hemakshi Manan Patel (Acquirer No. 3)	Mrs. Indu Omprakash Bhandari (Acquirer No. 4)	Mrs. Kirtiben Rajesh Kumar Patel (Acquirer No. 5)	Mr. Manan Rajesh Patel (Acquirer No. 6)	Mr. Omprakash Bhandari (Acquirer No. 7)
Sd/-	Sd/-	Sd/-	Sd/-	Sd/-	Sd/-	Sd/-

Place: Ahmedabad Date: May 15, 2023